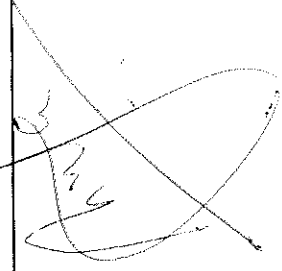


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WADHAWAN GLOBAL HOTELS & RESORTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	WADHAWAN GLOBAL HOTELS & RESORTS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	27 December 2006
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH2006PTC166530
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 4TH FLOOR, HDIL TOWERS, ANANT KANEKAR MARG, BANDRA - EAST MUMBAI MH 400051 IN
6. Insolvency commencement date in respect of corporate debtor	Order delivered: 11/11/2019 Copy of order received on: 14/11/2019
7. Estimated date of closure of insolvency resolution process	09/05/2020 (Being 180 days from commencement of CIRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Nitin Jain Reg No: IBBI/IPA-001/IIP-P01562/ 2019-20/12462
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: E 337 Ground Floor, Greater Kailash - I, New Delhi, National Capital Territory Of Delhi , 110048 E-mail ID- nitinjain@ichinencapitalservices.com



10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: E-10A, Kailash Colony, Greater Kailash-1, New Delhi, Delhi, 110048 E-mail ID- nitiniajn@aaainsolvency.com wadhawanglobalhotels@aaainsolvency.com
11.	Last date for submission of claims	25/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

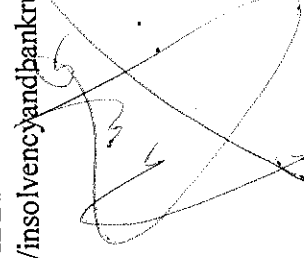
Notice is hereby given that the **National Company Law Tribunal, MUMBAI BENCH** has ordered the commencement of a corporate insolvency resolution process of WADHAWAN GLOBAL HOTELS & RESORTS PRIVATE LIMITED on **11/11/2019**. (Copy of the order was received on 14/11/2019)

The creditors of WADHAWAN GLOBAL HOTELS & RESORTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **25/11/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

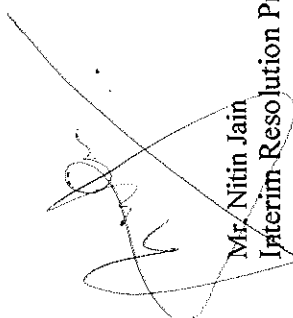
- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website of IBBI - www.ibbi.gov.in/downloadform.html and the website of IPE, <https://insolvencyandbankruptcy.in>



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Nitin Jain

Interim Resolution Professional

In the matter of WADHAWAN GLOBAL HOTELS & RESORTS PRIVATE LIMITED

Reg No:IBBI/IPA-001/IIP-P01562/ 2019-20/12462

Date: 14/11/2019

Place: New Delhi